

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

CP 65/98  
OA 1663/96

New Delhi this the 17th day of April, 1998.

Hon'ble Shri S.R. Adige, Vice Chairman (A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Tara Thomas,  
W/O Shri V.A. Thomas,  
Resident of : Centenary Hostel,  
No.103, YMCA, Ashoka Road,  
New Delhi.

(2)

(By Advocate Shri Praveen Khattar)

..Applicant

VS

1. Shri Kamal Pandey, IAS,  
Secretary to the Govt. of India,  
Ministry of Agriculture,  
Krishi Bhawan, New Delhi.
2. Shri S.V. Singh,  
Director of Administration,  
Directorate of Extension,  
Dept. of Agriculture and Cooperation,  
Krishi Vistar Bhawan,  
IASRI Complex, Pusa,  
New Delhi-12.

(None for the respondents)

..Contemnors

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A))

Shri Khattar appears and states that as respondents  
are now implementing the Tribunal's judgement dated 17.1.97  
in OA 1663/96, SLP [redacted] against which was dismissed by Hon'ble  
Supreme Court on 11.9.97, he prays for permission to withdraw  
the CP.

2. Prayer is allowed and CP is dismissed as withdrawn.
3. Shri Khattar also states that applicant claims interest  
on the delayed payment of arrears of pay in terms of the  
judgment dated 17.1.97. It will be open to applicant to pursue  
the same separately with respondents in the manner prescribed  
by law.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)